## GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

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# RAJYA SABHA UNSTARRED QUESTION NO. 274

# TO BE ANSWERED ON THURSDAY, THE 03<sup>RD</sup> FEBRUARY, 2022

#### Relaxation in allotment of chamber to women Advocates

### 274 Shri A. Vijayakumar:

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any proposal to provide special relaxation to practicing women Advocates in the country for chamber allotments;
- (b) if so, the details thereof; and
- (c) if not, the number of steps taken to encourage women Advocates to undertake practice in the Indian courts?

# ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) to (b) The issue/domain of chamber allotments as informed by the Bar Council of India is concerned with the respective Bar Associations and Court Administration and as on date as per available information chambers are allotted on the basis of sequential order of first applied after enrolment as an Advocate and after becoming Member of concerned Bar Association. There is as such no differentiation to allotment of chamber between male and female Advocates. However, it is pertinent to mention that the domain of chambers allotment is with the respective authorities as mentioned above and in their discretion, if they, deem fit to give preferential allocation as far as chamber allotments are concerned to any category of Advocates, they may do so. It is also pertinent to mention here that the Advocates Act, 1961 does not differentiate between male Advocates and female Advocates and only class of Advocates as per Section -16 of the Advocates Act, 1961 is "Senior Advocate and other Advocates".
- (c) Further, the Bar Council of India has informed that they have already written to all the State Bar Councils to co-opt lady members as Members of Disciplinary and other Committees.